

**IN THE INCOME TAX APPELLATE TRIBUNAL (VIRTUAL COURT)
"B" BENCH, MUMBAI**

**BEFORE SHRI C.N. PRASAD, HON'BLE JUDICIAL MEMBER AND
SHRI M. BALAGANESH, HON'BLE ACCOUNTANT MEMBER**

ITA NO. 6310/MUM/2019 (A.Y: 2008-09)

DCIT – CC – 8(4) Room No. 656, 6th Floor Aayakar Bhavan, M.K. Road Mumbai - 400020	v.	Bharat R. Ruia (HUF) B.R International Ruia House 19, Bhausahab Hire Marg Malabar Hill, Mumbai – 400006 PAN: AACHB3596E
(Appellant)		(Respondent)

Assessee by	:	None
Department by	:	Shri Rahul Raman
Date of Hearing	:	17.05.2021
Date of Pronouncement	:	17.05.2021

ORDER

PER C.N. PRASAD (JM)

1. This appeal is filed by the assessee against order of Learned Commissioner of Income Tax (Appeals)–50, Mumbai [hereinafter in short "Ld.CIT(A)"] dated 16.07.2019 for the A.Y. 2008-09.

2. Assessee through e-mail dated 14th May, 2021 submitted that it had opted for Vivad Se Vishwas Scheme in appeal number 6310/Mum/2019

and requested for withdrawal of appeal. Assessee also enclosed Form-2 and Form-5 issued by the revenue accepting the declaration filed by the assessee. Ld. DR also stated that assessee has opted for Vivad Se Vishwas Scheme and Form-5 is also issued to the assessee. In view of the submissions and taking note of the fact that the assessee has received Form-5 from the revenue, this appeal is dismissed as withdrawn.

3. In the result, appeal of the revenue is dismissed as withdrawn.

Order pronounced in the virtual court on 17.05.2021.

Sd/-
(M. BALAGANESH)
ACCOUNTANT MEMBER
Mumbai / Dated 17.05.2021
Giridhar, Sr.PS

Sd/-
(C.N. PRASAD)
JUDICIAL MEMBER

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mum